

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA

UNSTARRED QUESTION NO. 1772

TO BE ANSWERED ON MAY 4, 2016

UNPLANNED DEVELOPMENT OF CITIES

No. 1772

SHRI PREM SINGH CHANDUMAJRA:

SHRI NINONG ERING:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether unplanned development of urban areas is taking place in the country over the years;
- (b) if so, the details thereof and reaction of the Government thereto;
- (c) whether there is no effective arrangement to check unplanned development of cities;
- (d) if so, the reasons therefor; and
- (e) whether any proposal has been worked out by the Government to have planned development of urban areas and if so, the details thereof?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT

(SHRI M. VENKAIAH NAIDU)

(a) to (d): Urban Development is a state subject. It is the responsibility of State Governments or local urban authorities to check unplanned development of cities. Ministry of Urban Development assists the State Governments/UT Administrations by providing financial/technical assistance. The Ministry has released Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines, 2014 & Model Building Bye-Laws (MBBL), 2016 to help State Governments in preparing their Master Plans & Development Plans.

(e): Under AMRUT Mission, one of the reforms is to prepare GIS based Master Plan for all the Class I cities which would facilitate effective monitoring of plan enforcement and implementation.
